

**GOVERNMENT OF INDIA
MINISTRY OF CIVIL AVIATION
LOK SABHA
UNSTARRED QUESTION NO. : 2384
(To be answered on the 5th March 2020)**

REGISTRATION OF DRONE

**2384. SHRI SUDHEER GUPTA
SHRI BHAGWANTH KHUBA
SHRI BIDYUT BARAN MAHATO
SHRI BRIJENDRA SINGH
SHRI SANJAY SADASHIV RAO MANDLIK
SHRI GAJANAN KIRTIKAR
DR. (PROF.) KIRIT PREMJBHAI SOLANKI
SHRI SHRIRANG APPA BARNE**

Will the Minister of CIVIL AVIATION

नागर विमानन मंत्री

be pleased to state:-

- (a) whether the Government has any official figure/ census regarding number of drones present in the country and if so, the details thereof;**
- (b) whether any regulation regarding ownership and uses of drones has been issued and if so, the details thereof;**
- (c) whether the Government has asked all drone owners in the country to register their drones and if so, the details thereof along with the aims and objectives thereto;**
- (d) the action taken/being taken by the Government against those drone owners who are not showing interest in registering their drones despite strict warning from the Government; and**
- (e) whether the Government proposes to monitor the drones found in the census and if so, the details thereof?**

ANSWER

Minister of State (IC) in the Ministry of CIVIL AVIATION

नागर विमानन मंत्रालय में राज्य मंत्री (स्वतंत्र प्रभार)

(Shri Hardeep Singh Puri)

(a) Yes, Sir. As per the information received on Digital Sky Portal during 14.01.2020 to 31.01.2020, the category wise number of civil drones enlisted is as under:-

Category Number

Nano	1832
Micro	13735
Small	2808
Medium	140
Large	1038
Total	19553

(b) Yes, Sir. Rule 15A has been inserted in the Aircraft Rules, 1937 and Civil Aviation Requirements (CAR), Section 3, Air Transport, Series X, Part I has been issued by Directorate General of Civil Aviation (DGCA) for regulation of drones.

(c) With a view to facilitate the identification of civil drones and drone operators, a one-time opportunity for voluntary disclosure of civil drones and drone operators was provided vide Public Notice dated 13.01.2020. The details were to be submitted through the Digital Sky Platform till 31.01.2020. The details of drones enlisted are as mentioned in reply at (a).

(d) Violation of any of the provisions of the CAR and falsification of records/ documents shall attract penal action including imposition of penalties as per applicable sections of Indian Penal Code (IPC) or Aircraft Act, 1934 or Aircraft Rules, 1937.

(e) The purpose of the Survey was information gathering. For any operations, the drones have to apply for UIN under the above mentioned DGCA approved CAR which has a well laid out monitoring system.
